सुपरफाइन कपड़ा बनायें और अच्छी चीजें बनायें और ज्यादा से ज्यादा बनायें, लेकिन गरीबों को जिस कपड़े की आवश्यकता है, उसका क्या होगा ? उनको सस्ता कपड़ा किस प्रकार से उपलब्ध हो सकेगा, इसके सम्बन्ध में क्या कार्यवाही की गई है ?

मिडको एक संस्था है, जो माइका ट्रेडिंग में काम करती है। हिन्दुस्तान में तीन जगह हैं, जहां माइका मिलता है, बिहार, आन्ध्र और राजस्थान। राजस्थान से निकलने वाला माइका क्वालिटी में दूसरी जगहों के मुकाबले में इन्फीरियर है। मिडको कम्पनी जो पैसे वाले लोग हैं, उनका माइका तो खरीद लेती है, लेकिन छोटे, गरीब लोगों से, जिनके पास 5 नम्बर से हल्का माइका है, उसको कोई खरीदने वाला नहीं है। सरकार की तरफ से आदेश होना चाहिये कि मिडको द्वारा इस माइका को भी खरीदना चाहिए लेकिन आप के अधिकारी लोग इन गरीबों की तबाही करते हैं। यह कहना चाहिये कि जितनी भी खानें चलती हैं, सैकड़ों की तादाद में उनमें आज 10 हजार मजदूर बेकार हो गये हैं, उन खानों का काम ठप्प हो गया है और वह बन्द हो गई हैं। वहां इस तरह की हालत मिडको के अधिकारियों ने कर दी है।

MR. DEPUTY-SPEAKER : Mr. Vyas, are you going to conclude now ?

SHRI GIRDHARI LAL VYAS : I will take five minutes, Sir.

MR. DEPUTY-SPEAKER : Five minutes you cannot. Then you can speak next time. You be on your legs on Tuesday.

———

THE DEPUTY SPEAKER : Now we take up Private Members, Business. Bills for introduction. Shri Bhogendra Jha—he is not here. Shri K. Ramamurthy and Shri Mool Chand Daga are also not here. Now Shri Rajesh Kumar Singh.

———

HINDU PUJARI, PANDA, PUROHIT BILL*

SHRI RAJESH KUMAR SINGH (Firozabad) : I beg to move for leave to introduce a Bill to provide for the management of Hindu religious places, constitution of committees for their management, qualifications and training of priests and matters connected therewith or incidental thereto.

MR. DEPUTY SPEAKER : The question is :

> "That leave be granted to introduce a Bill to provide for the managment of Hindu religious places, constitution of committees for their management, qualifications and training of priests and matters connected therewith or incidental thereto."

The motion was adopted.

SHRI RAJESH KUMAR SINGH : I introduce the Bill.

MR. DEPUTY SPEAKER : Mr. Bhogendra Jha, Prof. Madhu Dandavate, Shri Mool Chand Daga and Shri K. Ramamurthy are not here. Now item 11—Shri Hiralal R. Parmer.

———

CONSTITUTION (AMENDMENT) BILL*

(Amendment of article 19, etc.)

श्री हीरा लाल आर० परमार (पाटन) : मैं प्रस्ताव करता हूं कि मुझे भारत के संविधान में और संशोधन करने वाले विधेयक को पुर:स्थापित करने की अनुमति दी जाए।

*Published in Gazette of India extra-ordinary, part II, Section 2, dt. 22.4.83

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्री हीरा लाल आर० परमार : मैं विधेयक को पुर:स्थापित करता हूं ।

PREVENTION OF FORMATION OF REGIONAL POLITICAL PARTIES BILL*

SHRI K. LAKKAPPA (Tumkur) : I beg to move for leave to introduce a Bill to provide for the prevention of formation of regional political parties.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the prevention of formation of regional political parties."

The motion was adopted.

SHRI K. LAKKAPPA : I introduce the Bill.

MR. DEPUTY SPEAKER : Shri K. Ramamurthy is not here. Now Shrimati Vidhya Chennupati.

COMPULSORY HOME-GUARD TRAINING BILL*

SHRIMATI VIDYA CHENNUPATI (Vijayawada) : I beg to move for leave to introduce a Bill to make home-guard training compulsory for all able-bodied persons.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill to make home-guard training compulsory for all able-bodied persons."

The motion was adopted.

SHRIMATI VIDYA CHENNUPATI : I introduce the Bill.

COMPULSORY VOCATIONAL EDUCATION BILL*

SHRIMATI VIDYA CHENNUPATI (Vijayawada) : I beg to move for leave to introduce a Bill to provide for compulsory vocational education in educational institutions.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for compulsory vocational education in educational institutions."

The motion was adopted.

SHRIMATI VIDYA CHENNUPATI : I introduce the Bill.

EQUAL REMUNERATION (AMENDMENT) BILL*

(Ammendment of section 10, etc.)

SHRIMATI SUSEELA GOPALAN (Alleppey) : I beg to move for leave to introduce a Bill to amend the Equal Remuneration Act, 1976.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill to amend the Equal Remuneration Act, 1976."

The motion was adopted.

SHRIMATI SUSEELA GOPALAN : I introduce the Bill.

*Published in Gazette of India extra- ordinary, part II, Section 2, dt, 22.4.83